

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 211/2024

**IN THE MATTER OF:**

Sanjay Agarwal

...Applicant

Versus

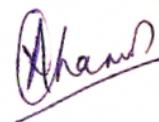
State of Uttarakhand & Ors.

...Respondents

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**THROUGH COUNSEL**



**PLACE: DELHI**

**DATE: 08.08.2025**

**ADARSH CHAMOLI**  
**Counsel For Respondent No. 1**  
**5, Lawyers' Chamber Block-I,**

**864**

**Delhi High Court, New Delhi – 110003**

**Mobile: 8375955697**

**Email: [adarshchamoli93@gmail.com](mailto:adarshchamoli93@gmail.com)**

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**RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3.**

Most Respectfully Showeth:

I, Jai Lal Sharma, S/o B. R. Sharma, aged 59 years, presently posted as Joint Secretary, Government of Uttarakhand:

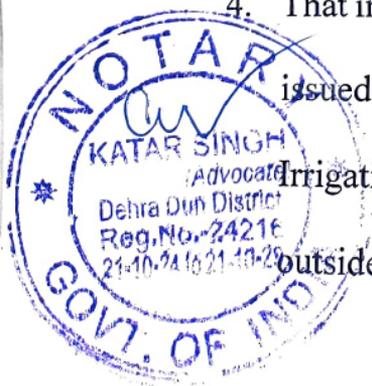
(Deponent)

I, the above name deponent, do hereby solemnly affirm and stated as hereunder:



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1. That the deponent is presently posted as Joint Secretary, Government of Uttarakhand i.e. Respondent No. 3 in the present matter as such he is fully conversant with the facts of the case and competent to swear the present Affidavit.
2. That the present Affidavit of Reply is being filed pursuant to the Hon'ble Tribunal's order dated 02.07.2025 directing the respondents to file an update on action taken in respect of identification and removal of encroachments on the natural drain/rivulet at Mauja Tapovan, Tehri Garhwal, and removal of waste dumped therein.
3. That in terms of this Hon'ble Tribunal's directions passed in the aforesaid order dated 02.07.2025, Respondent No. 1 issued letter dated 31.07.2025 bearing number 318518/ XXXVIII-1-25/E-82456 to Respondent No. 3, with respect to the steps taken by such respondent in compliance of the orders dated 19.03.2025 and 02.07.2025. Copy of the letter dated 31.07.2025 bearing number 318518/ XXXVIII-1-25/E-82456 sent by Respondent No. 1 to Respondent No. 3, Respondent No. 12 and Respondent No. 2 is annexed as **Annexure – 1**.
4. That in response to the said letter dated 31.07.2025, Respondent No. 3 has issued the letter No. 4785 dated 05.08.2025 by Engineer-in-Chief, Irrigation Department, Uttarakhand, Dehradun that the area in question is outside the limit of 100 years flood frequency of river Ganga and



A handwritten signature in blue ink, consisting of a series of loops and a long horizontal stroke extending to the right.

therefore, the drain that is constructed on the banks does not come under the control and jurisdiction of Respondent No. 3. Copy of the letters dated 04.08.2025 and 06.08.2025 sent by Respondent No. 3 is annexed as **Annexure 2.**

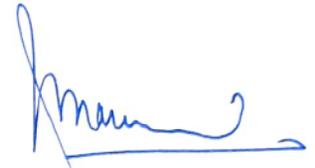
5. That Respondent No. 3 has always participated in all the meetings of the joint committee formulated in terms of this Hon'ble Tribunal's orders. Dr. R.K. Chaturvedi, being the representative of Respondent No. 3 as appointed by the nodal agency Respondent No. 2 has been present for on-spot inspections conducted by the joint committee and reports have been available on time. The said information was communicated by the Executive Engineer, Respondent No. 3 to Respondent No. 1 vide its letter dated 06.08.2025 bearing number 1343/ S.K.N./ Application no. 211 of 2024 which is annexed as **Annexure 3.**
6. That the contents of the Affidavit have been prepared by the counsel under the instructions of the deponent and the same are true and correct and nothing material and has been concealed therefrom.
7. That the deponent undertakes to comply with any further directions that this Hon'ble Tribunal may pass in the present matter.



  
**DEPONENT**

VERIFICATION

Verified at Dehradun, Uttarakhand on \_\_\_\_\_ day of August 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



ATTESTED  
  
KATAR SINGH  
(Advocate & NOTARY)  
Ch. No-30, 1st Floor, opp. Bar Association  
Dehradun (Uttarakhand)  
Mob -983490999

08/08/2025



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Annexure - 1

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संख्या— / XXXVIII-1-25 / ई.-82456.

प्रेषक,

कहकशां नसीम,  
अपर सचिव  
उत्तराखण्ड शासन।

सेवा में,

1. सचिव, सिंचाई विभाग, उत्तराखण्ड शासन।
2. जिलाधिकारी, टिहरी गढ़वाल, उत्तराखण्ड।
3. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।

पर्या.संरक्षण एवं जलवायु परिवर्तन अनु. देहरादून: दिनांक: जुलाई, 2025

विषय:— मा.राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या—  
211/2024 (I.A No. 652/2024 & I.A No. 653/2024) Sanjay Agarwal Vs State of  
Uttarakhand & Ors के संबंध में।

महोदय,

उपरोक्त विषयक कृपया मूल आवेदन संख्या—211/2024 में मा.प्राधिकरण द्वारा दिनांक 02.07.2025 (छायाप्रति संलग्न) का अवलोकन करने का कष्ट करें, जिसके बिन्दु संख्या—8 में निम्न निर्देश दिये गये हैं :—

“Respondents no.1, 3 and newly added respondent no.12 are directed to also mention in their responses action taken regarding identification of encroachments on natural drain/rivulet and removal thereof and also removal of waste dumped in the natural drain/rivulet.”

2— अतः प्रश्नगत मूल आवेदन पर प्रतिवादी संख्या—01 (प्रमुख सचिव, पर्यावरण विभाग, उत्तराखण्ड शासन) की ओर से मा.प्राधिकरण में प्रतिशपथ—पत्र दाखिल किये जाने हेतु मा.प्राधिकरण के आदेश दिनांक 19.03.2025 एवं 02.07.2025 की प्रति प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया प्रकरण पर मा.प्राधिकरण द्वारा पारित आदेशों के अनुपालनार्थ आतिथि तक की गई कार्यवाही की अद्यतन स्थिति 03 दिवस के भीतर शासन को उपलब्ध कराने का कष्ट करें।

संलग्नक:—यथोक्त।

भवदीया,

Digitally signed by  
Kahkashan Naseem  
Date: 31-07-2025  
13:16:25 (कहकशां नसीम)  
अपर सचिव।

प्रेषक,

प्रमुख अभियन्ता,  
सिंचाई विभाग, उत्तराखण्ड,  
देहरादून।

सेवा में,

अपर सचिव,  
पर्यावरण संरक्षण एवं जलवायु परिवर्तन  
उत्तराखण्ड शासन,  
देहरादून।

पत्रांक:- 4805 / प्र0अ0 / सि0वि0 / नि0अनु0 / NGT / 211 / 2024

दिनांक: 06 अगस्त, 2025

विषय:- मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित मूल आवेदन संख्या-211/2024 के संबंध में।

महोदय,

उपरोक्त विषयक आपके पत्र संख्या-ई0-82456, पर्या0 संरक्षण एवं जलवायु परिवर्तन अनुभाग देहरादून, दिनांक 31.07.2025 जो कि सचिव, सिंचाई विभाग उत्तराखण्ड शासन को भी संबोधित है के संबंध में अवगत कराना है कि मा0 एन0जी0टी0 के आदेश दिनांक- 02.07.2025 में बिन्दु संख्या-08 में वर्णित " Respondents no. 1,3 and newly added respondent no. 12 are directed to also mention in their responses action taken regarding identification of encroachments on natural drain/rivulet and removal thereof and also removal of waste dumped in th natural drain/rivulet. उक्त बिन्दु संख्या-08 की कार्यवाही Respondents no. 1,3 and newly added respondent no. 12 द्वारा की जानी प्रस्तावित है।

यह भी अवगत कराना है कि प्रश्नगत निर्माण कार्य गंगा नदी से 100 वर्षीय बाढ़ आवृति की सीमा से बाहर है तथा प्रश्नगत नाला जिसके किनारे प्रश्नगत निर्माण कार्य किया जा रहा है वह नाला सिंचाई विभाग के स्वामित्व में नहीं है तथा उक्त वाद में सिंचाई विभाग Respondents no. 3 है।

अतः वर्तमान में सिंचाई विभाग द्वारा उक्त वाद में कोई भी कार्यवाही की जानी अपेक्षित नहीं है।

भवदीय

(संजय सिंह)

स्टॉफ अधिकारी (नियोजन अनुभाग)  
कृते प्रमुख अभियन्ता

पत्रांक:- / प्र0अ0 / सि0वि0 / नि0अनु / 211 / 2024 / तददिनांक।

प्रतिलिपि- सचिव, सिंचाई विभाग उत्तराखण्ड शासन देहरादून को सूचनार्थ प्रेषित।

(संजय सिंह)

स्टॉफ अधिकारी (नियोजन अनुभाग)  
कृते प्रमुख अभियन्ता

कार्यालय अधिशासी अभियन्ता,  
सिंचाई खण्ड नरेन्द्रनगर।

पत्रांक 1343/सि0ख0न0न0/ आवेदन सं0-211/2024 /दिनांक- 06.08.2025  
विषय:- मा0 राष्ट्रीय हरित प्राधिकरण ,नई दिल्ली के समक्ष मूल आवेदन सं0-211/2024  
Sanjay Agarwal versus State of Uttarkhand & Ors. में पारित आदेश दिनांक  
02.07.2025 के सम्बन्ध में।

संदर्भ:- उत्तराखण्ड शासन की ई- फाईल सं0-82456 पर्यावरण संरक्षण एवं जलवायु  
परिवर्तन अनु0 देहरादून दिनांक 31.07.2025

प्रमुख अभियन्ता सिंचाई विभाग उत्तराखण्ड देहरादून।

उपरोक्त विषयक संदर्भित पत्र के अनुक्रम में मा0 राष्ट्रीय हरित प्राधिकरण ,नई दिल्ली के समक्ष मूल आवेदन सं0-211/2024 Sanjay Agarwal versus State of Uttarkhand & Ors. में पारित आदेश दिनांक 02.07.2025 के बिन्दु सं0-08 के क्रम में सादर अवगत कराना है कि पूर्व में इस प्रकरण में " सम्बन्धित नाला सिंचाई विभाग के कार्यक्षेत्र एवं नियंत्रण में नहीं है, प्रश्नगत स्थल गंगा नदी के बाढ़ मैदान परिक्षेत्र की 100 वर्षीय परिधि के बाहर है तथा मा0 राष्ट्रीय हरित प्राधिकरण द्वारा दिये गये निर्देशों के क्रम में नोडल विभाग प्रदुषण नियंत्रण उत्तराखण्ड द्वारा नामित डा0 आर0के0 चतुर्वेदी अधिकारी उत्तराखण्ड प्रदुषण नियंत्रण बोर्ड ई-115 ,नेहरू कॉलोनी पर्यावरण भवन देहरादून द्वारा समय-समय पर किये गये स्थलीय निरीक्षण एवं दिये गये निर्देशानुसार मौके पर उपस्थित रहे हैं, तथा आख्या समयगत उपलब्ध करायी गयी है तथा सिंचाई विभाग द्वारा सभी बैठकों में प्रतिभाग किया गया है"।

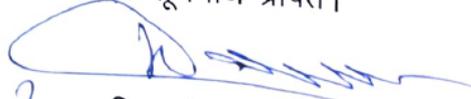
"वर्तमान में सिंचाई विभाग से संबंधित कोई भी कार्यवाही अपेक्षित नहीं है।"

अतः महोदय उपरोक्त संदर्भित पत्र के क्रम में सूचना, सूचनार्थ एवं आवश्यक कार्यवाही हेतु आपकी सेवा में सादर प्रेषित है।

  
अधिशासी अभियन्ता,  
सिंचाई खण्ड नरेन्द्र नगर।

पत्रांक /सि0ख0न0न0/आवेदन सं0-211/2024/तदिनांक

प्रतिलिपि अधीक्षण अभियन्ता सिंचाई कार्यमण्डल नई टिहरी को सूचनार्थ प्रेषित।

  
अधिशासी अभियन्ता,  
सिंचाई खण्ड नरेन्द्र नगर।